

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Excise Appeal No.78810 of 2018
And
Excise Cross Objection No.75429 of 2019**

(Arising out of Order-in-Appeal No.81/SLG-CEX/2018-19 dated 30.05.2018 passed by Commissioner(Appeals), Central Goods & Service Tax, Siliguri Appeal Commissionerate, Siliguri.)

M/s. Hindusthan Coca Cola Beverages Private Limited

(Mouza Patkata, JL No.5, Raninagar, WBIDC, Siliguri-Jalpaiguri Highway, Siliguri-735101.)

...Appellant

VERSUS

Commissioner of CGST & CX, Siliguri Commissionerate

.....Respondent

(C.R. Building, Hakim Para, Haren Mukherjee Road, Siliguri-734001, West Bengal.)

APPEARANCE

NONE for the Appellant (s)

Shri J.Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75154/2022

DATE OF HEARING : 22 March 2022

DATE OF DECISION : 22 March 2022

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn. Cross Objection, filed by Respondent, also gets disposed of.

(Dictated and pronounced in the open Court.)

Sd/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**